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THE MAHARASHTRA REPEALING AND AMENDING ACT, 1991

		[Text as on 1st April 2025]
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MAHARASHTRA ACT No. XXII OF 1991¹

[THE MAHARASHTRA REPEALING AND AMENDING ACT, 1991.]

[This Act received the assent of the Governor on the 6th September 1991; assent was first published in the *Maharashtra Government Gazette*, Extraordinary No. 34, Part IV, on the 9th September 1991.]

An Act to repeal certain enactments and to amend certain other enactments.

WHEREAS it is expedient to repeal certain enactments and to amend certain other enactments for the purposes hereinafter appearing; It is hereby enacted in the Forty-second year of the Republic of India as follows:—

- 1. Short title.— This Act may be called the Maharashtra Repealing and Amending Act, 1991.
- **2. Repeal of certain enactments.** The enactments specified in the First Schedule, in their application to the whole of the State of Maharashtra or any part thereof, as the case may be, are hereby repealed to the extent mentioned in the fourth column thereof.
- **3. Amendment of certain enactments.** The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.
- **4. Savings.** The repeal, by this Act, of the enactments referred to in the First Schedule, shall not affect anything previously done or action taken under the said Acts.

THE FIRST SCHEDULE

Repeals
(See section 2)

Year 1	Number 2	Short title 3	Extent of Repeal 4
		Central Provinces and Berar Enactment.	
1936	Ι	The Central Provinces and Berar Probation of Offenders Act, 1936.	The whole.
		Bombay Enactment.	
1938	XXXI	The Bombay Probation of Offenders Act, 1938	The whole.
		Hyderabad Enactments.	
1953	XII	The Hyderabad Probation of Offenders Act, 1953.	The whole.
		Maharashtra Enactments.	
1964	XXXVII	The Maharashtra Vaccination Act, 1964.	The whole.
1983	IX	The Maharashtra Secondary and Higher Secondary Education Boards (Amendment) Act, 1982.	The whole.

For Statement of Objects and Reasons of the L. C. Bill No. VI of 1991, *see Maharashtra Government Gazette*, 1991, Extraordinary No. 20, Part V, dated the 16th July 1991, pages 128-129.

THE SECOND SCHEDULE

Amendments

(See section 3)

Year 1	Number 2	Short title 3	Extent of amendment 4		
	Bombay and Maharashtra Enactments.				
1957	XXXIX	The Bombay Abolition of Whipping Act, 1957.	Section 3 shall be deleted.		
1959	III	The Bombay Village Panchayats Act, 1958.	In section 3, in clause (17), the figures "41" shall be deleted.		
1961	XXIV	The Maharashtra Co-operative societies Act, 1960.	In section 165 in sub-section (2), in clause (<i>liii</i>), for the word "Registrar" the words "Co-operative Court" shall substituted.		
1965	XL	The Maharashtra Municipalities Act, 1965.	In section 342, in sub-section (g), the brackets, figure and letter "(4A)" shall be deleted.		
1982	XXXI	The Maharashtra Prevention of Mal- practices at University, Board and other specified Examinations Act, 1982.	In section 8, in the marginal note for the word "or" the word "or" shall be substituted.		
1983	XLI	The Maharashtra Agricultural Universities (<i>Krishi Vidyapeeths</i>) Act, 1983.	(1) In section 2, clause (m) shall be deleted.		
			(2) In section 30, in sub-section (1), for the brackets and figures "(xv)" the brackets, figure and letter "(1A)" shall be substituted.		
			(3) In section 37, the words "and the rules made thereunder," shall be deleted.		
			(4) In section 70, in sub-section (2)— (a) in clause (ii), sub-clause (l) shall be re-numbered and re- lettered as clause (ii-a) of sub- section (2);		
			(b) in clause (iii), sub-clause (h) shall be re-numbered and re-lettered as clause (iii-a) of sub-section (2).		